

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 1

C.A.(CAA)/18(CH)2024

IN THE MATTER OF

Busy Infotech Private Limited

...

Transferor Company

Versus

Tolexo Online Pvt. Ltd.

...

Transferee Company

Under Section: 230-232, 234, CA 2013

Order delivered on 03.05.2024

CORAM:

**SHRI. SUBRATA KUMAR DASH,
HON'BLE MEMBER (T)**

**SHRI. P.S.N. PRASAD,
HON'BLE MEMBER (J)**

PRESENT:

For the Petitioner : Mr. Kartikeya Goel, Advocate

ORDER

This is a scheme of first motion amalgamation of three companies which are subsidiary of the same parent company. The two transferor companies and one transferee company are closely held group companies, having common management and control. The amalgamation is proposed to aim at effective management of operations. In the joint application, the applicants have prayed for dispensation of the meetings as necessary consent affidavits have been filed and all the three companies are having no Secured Creditors and no Unsecured Creditors. Order in this matter is reserved.

Sd/-

**(SUBRATA KUMAR DASH)
HON'BLE MEMBER (T)**

Sd/-

**(DR. P.S.N. PRASAD)
HON'BLE MEMBER (J)**